

19B. Rock edicts of  
Asoka ... Maski'."

(2) That at page 4, line 1, for  
" (c) " substitute " (d) ".

13. That at page 4,—after line 23,  
insert—

"(e) in the entries under the  
heading 'Mysore State' and after  
the entries under the sub-heading  
'District Bangalore' and before the  
entries under 'District Chitaldrug'  
the following sub-heading and  
entry shall be inserted, namely:—

'District Bellary

8A. Parvati and  
Kartikeya temples Kumaraswami  
beta, Sandur'."

14. That at page 4,—for line 37,  
substitute—

"(ii) entries 8, 10, 12, 14, 17, 20,  
22, 23 and 24 shall be omitted;

(iii) after existing entry 15, the  
following entry shall be in-  
serted, namely:—

'15A. Old Parsvanath  
Temple ... Miyan'."

15. That at page 5, after line 19,  
insert—

"ORISSA STATE

District Mayurbhanj

- |    |                   |    |           |
|----|-------------------|----|-----------|
| 1. | Prehistoric sites | .. | Baidyapur |
| 2. | —do—              | .. | Kuchai    |
| 3. | —do—              | .. | Kuliana   |
| 4. | —do—              | .. | Haripur." |

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE OF  
N. C. C.

Mr. Speaker: I have to inform the  
House that the following Members  
have been elected to serve on the  
Central Advisory Committee of the  
National Cadet Corps:—

- (1) Pandit Sheo Narayan Fotedar
- (2) Shri P. N. Rajabhoj.

PAPERS LAID ON THE TABLE

MEMORANDUM ON THE REPORT OF THE  
PUBLIC ACCOUNTS COMMITTEE ON  
HIRAKUD DAM PROJECT

The Minister of Planning and Irri-  
gation and Power (Shri Nanda): I beg

to lay on the Table a copy of the  
Memorandum on the Sixth Report of  
the Public Accounts Committee on  
Hirakud Dam Project. [Placed in Li-  
brary. See No. S—222/53.]

REPORT OF PART B STATES (SPECIAL  
ASSISTANCE) ENQUIRY COMMITTEE  
AND DECISION OF GOVERNMENT  
THEREON

The Deputy Minister of Home  
Affairs (Shri Datar): I beg to lay on  
the Table a copy of each of the follow-  
ing papers:—

(i) Report of the Part B States  
(Special Assistance) Enquiry  
Committee. [Placed in Libra-  
ry. See No. S—223/53.]

(ii) Statement showing the deci-  
sion taken by Government on  
the Report of the Part B  
States (Special Assistance)  
Enquiry Committee. [Placed in  
Library. See No. S—224/53.]

NOTIFICATIONS UNDER MINES ACT

The Minister of Labour (Shri V. V.  
Giri): I beg to lay on the Table, under  
sub-section (7) of section 59 of the  
Mines Act, 1952, a copy of each of the  
following notifications issued by the  
Ministry of Labour, namely:—

(i) Notification No. S.R.O. 1787,  
dated the 17th September,  
1953. [Placed in Library. See  
No. S—225/53.]

(ii) Notification No. S.R.O. 1788,  
dated the 17th September,  
1953. [Placed in Library. See  
No. S—225/53.]

ACTION TAKEN BY GOVERNMENT ON  
ASSURANCES, PROMISES, AND  
UNDERTAKINGS GIVEN DURING  
VARIOUS SESSIONS

The Minister of Parliamentary Affa-  
irs (Shri Satya Narayan Sinha): I beg  
to lay on the Table the following state-  
ments showing the action taken by the  
Government on various assurances,  
promises and undertakings given by  
Ministers and on suggestions made by